

**Energy Commission**

\*430. SHRI BIRENDER SINGH RAO: Will the Minister of ENERGY be pleased to state:

(a) whether Government have since decided to set up a high-powered Energy Commission to deal speedily and decisively with all aspects of energy problem of the country; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) No, Sir.

(b) Does not arise.

**Amount of Payments outstanding against Customers of D.E.S.U.**

\*431. SHRI MOHINDER SINGH GILL: Will the Minister of ENERGY be pleased to state:

(a) the total amount of payments outstanding against the bulk customers of DESU; and

(b) the reasons for delay in payment and how far this has affected the smooth working of the improvement schemes of this Undertaking?

THE MINISTER OF ENERGY (SHRI K. C. PANT): (a) and (b). According to the DESU, claims amounting to Rs. 477 lakhs are outstanding against various bulk consumers. These amounts are outstanding largely because of certain disputes regarding these claims.

While a certain amount of outstandings are inevitable, the comparatively large amount due at the moment has affected the ways and means position of the Undertaking, but has not in any way interfered with the generation and distribution of electricity.

**Fake Cases of Pensions to Freedom Fighters**

\*432. SHRI N. K. SANGHI: SHRI SARJOO PANDEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have recently cancelled pension of some fake freedom fighters from Delhi and other places;

(b) whether any effort has been made to recover the full amount of money that they had received from the Government or any legal proceedings have been initiated against them;

(c) if so, the number of the fake cases of freedom fighters whose pension has been suspended, State-wise; and

(d) whether any action has been taken to find out possible collusion between fake freedom fighters and the administrative machinery granting these pensions?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): (a) and b). Pensions have been suspended in 299 cases and cancelled in 2 cases, including 1 from Delhi. In both these cases the persons concerned have been asked to refund the amounts drawn by them.

(c) A statement showing the number of cases where pension has been suspended is laid on the Table of the Sabha.

(d) No such collusion has come to the notice of the Government.

**Statement**

S.N.	State/Union Territories	Number of cases in which pension has been suspended
1	2	3
1.	Andhra Pradesh . . . . .	13
2.	Assam . . . . .	3